

(2023) 07 AHC CK 0023

Allahabad High Court, Lucknow Bench

Case No: Writ-A No. 792 Of 1998

Deepak Joshi

APPELLANT

Vs

Asstt. General Manager
Central Bank Of India

RESPONDENT

Date of Decision: July 12, 2023

Acts Referred:

Constitution Of India, 1950 " Article 14, 20(1), 136, 226, 235, 311(2)#State Bank of India
Officers Service Rules, 1992 " Rule 34(3)(1), 67(g), 68(1)(IX)(a)#State Bank of India
(Supervising Staff) Service Rules, 1975 " Rule 49(g)#Industrial Disputes Act, 1947 " "
Section 11A, 17B, 33(1), 33(3)#Evidence Act, 1872 " Section 58#Uttar Pradesh Cooperative
Societies Act, 1965 — Section 68

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Hon'ble Judges: Irshad Ali, J

Bench: Single Bench

Advocate: Prashant Chandra, Chandra Shekher Pandey, N.K.Seth, C.S.C., Gopal K
Srivastava

Final Decision: Allowed

Judgement